

**MR SPEAKER** Again you are going on debating on

**PROF P G MAVALANKAR** What authority and powers are you going to invest in the Members of Parliament and Parliament as a whole to see that such dangerous and atrocious lies are not allowed to be continuing? Suppose Mr Gupta had not raised the question, suppose Baweja Committee had not taken up this matter this thing would never have come to light My point is it is of no use merely to have a discussion you must see to it that a kind of procedure is evolved so that this kind of bureaucratic (Interruptions)

Finally I am not interested in just getting the officials of the Tihar Jail and other bureaucratic officials punished if they are found guilty On that, of course law will take its own course My point is taking clue from this example let us not be only at the mercy of raising a submission on such matters and leaving the matters there I would like you to go into this either through the Rules Committee or through other Committees or suo motu to see that the officials do no mislead

I am concluding I have been watching that in the question Hour, in Short Notice Questions and in other discussions in answer to various demands of Ministries a number of times Ministers are given wrong information by the officials Notes are given Supplementary points are given either through official box or later on subsequently and we are made to look fools and stupid We are here to serve the public We are serving the public and nothing should happen which will come in our way of the performance of our duties as Members of Parliament

श्री विनायक प्रसाद यादव (महारा):  
प्रत्यक्ष महोदय, ग्राइडम न० ४ पर मैंने श्री नोटिस दिया था।

**MR SPEAKER:** I cannot allow. Has anybody else given notice?

Under the rules you have to give me notice

(Interruptions)

**MR SPEAKER** No, I am not allowing Nobody has given notice

(Interruptions)

**MR SPEAKER** Is there any notice on Item No 4? At what time did you give notice?

**SHRI VINAYAK PRASAD YADAV**  
At 10 50 I had given

**MR SPEAKER** It is not a notice at all

No no I will not because if I allow him

**REVIEW ON THE WORKING AND ANNUAL REPORT OF BHARAT HEAVY ELECTRICALS LTD, FOR 1976-77**

**THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES)** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956 -

(1) Review by the Government on the working of the Bharat Heavy Electricals Limited New Delhi for the year 1976-77

(2) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library. See No LT-2075/76]

**DOCK WORKERS (REGULATION OF EMPLOYMENT) 2ND AMDT RULES, 1978, MERCHANT SHIPPING (SAFETY CONVENTION CERTIFICATES) AMDT RULES, 1978 AND MOTOR VEHICLES (DRIVING LICENCE FEE) RULES, 1978**

**THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI**

CHAND RAM): I beg to lay on the Table:—

(1) A copy of the Dock Workers (Regulation of Employment) Second Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 449 in Gazette of India dated the 18th February, 1978, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-2076/78].

(2) A copy of the Merchant Shipping (Safety Convention Certificates) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 382 in Gazette of India dated the 18th March, 1978 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-2077/78].

(3) A copy of the Motor Vehicles (Driving Licence Fee) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 703 (E) in Gazette of India dated the 19th December, 1977 together with a corrigendum thereto published in Notification No. G.S.R. 180 (E) in Gazette of India dated the 20th March, 1978, under sub-section (4) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-2078/78].

#### NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) G.S.R. 392 published in Gazette of India dated the 25th March, 1978 containing corrigendum to Notification No. G.S.R. 1655 dated the 10th December, 1977.

(2) G.S.R. 427 published in Gazette of India dated the 1st April, 1978 containing corrigendum to Notification No. G.S.R. 1634 dated the 3rd December, 1977.

[Placed in Library. See No. LT-2079/78].

#### REVIEW ON THE WORKING AND ANNUAL REPORT OF NEYVELI LIGNITE CORPORATION LTD. FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI FAZLUR REHMAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Neyveli Lignite Corporation Limited, for the year 1976-77.

(2) Annual Report of the Neyveli Lignite Corporation Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. see No. LT-2080/78].

#### REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-2081/79].

12.45½ hrs.

#### PUBLIC ACCOUNTS COMMITTEE

##### SIXTY-SIXTH REPORT

SHRI ASOKE KRISHNA DUTT (Dum Dum): Sir, I beg to present the Sixty-sixth Report of the Public Accounts Committee on Action Taken